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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

O.A. No. 329/91

New Delhi, dated the 9th Jan., 1995

CORAM

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Shri Ishwar Singh  
r/o 165, Police Colony,  
Hauz Khas, IIT Gate, New Delhi-16

... Applicant

(By Advocate Shri Ashok Aggarwal)

v/s

Delhi Administration,  
through its Secretary,  
5-Alipur Road, Delhi-54

... Respondents

(None for the respondents.)

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Shri Ashok Aggarwal, counsel for the applicant prays that OA be allowed to be withdrawn. The prayer is allowed and this OA is dismissed as withdrawn. Interim orders passed earlier are hereby vacated.

2. This order is without prejudice to any steps the respondents may take, to consider regularising ~~the~~ the quarter which was allotted to the deceased applicant, Shri Ishwar Singh, and which is, according to Shri Aggarwal, presently in the occupation of her daughter (MS Neeraj Kumari) legal heir of the deceased

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applicant, who has been granted compassionate appointment  
by the respondents. No costs.

3. Shri Trishal for the respondents appeared later.

*Lakshmi Swaminathan*  
(Lakshmi Swaminathan)

Member (J)

*S.R. Adige*  
(S.R. Adige)

Member (A)

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